

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP.No.140 of 1999

in

OA No.1606 of 1997

New Delhi, this 27th day of April, 2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

(23)

1. Raj Kumar S/o Shri Gugan
2. Parbhati Lal S/o Shri Gopi Ram
3. Mange Ram S/o Shri Anwar
4. Mahabir S/o Shri Bhanwar Lal
5. Rajinder Singh S/o Shri Mai Lal

R/o Gaur Bhawan Gali No.40  
Sadh Nagar-II  
New Delhi-45.

...Petitioners

(By Shri Yogesh Sharma, Advocate)

versus

Shri V.K. Aggarwal  
Divisional Railway Manager  
Northern Railway  
Bikner (Rajasthan)

...Respondent

(By Shri R.L. Dhawan, Advocate)

Order (oral)

By Reddy, J.

In the OA a direction was given to the respondents to include the names of the petitioners in the Live Casual Labour Register and consider their cases for re-engagement against future vacancies in preference to their juniors and outsiders in terms of circulars dated 11.9.1998 and 28.8.1987.

2. In reply, it is stated that the directions have been complied with inasmuch as the names of the petitioners have been included in the Live

Car

Casual Labour Register. Learned counsel for the petitioners however submits that though the order had been passed in May 1998, the directions were not complied with. It is the case of the petitioners that the respondent has re-engaged several juniors to the petitioners in violation of the directions given by the Tribunal without considering the names of the petitioners. If this assertion is correct, then the respondent should be violating the order of the Tribunal. The mere fact that the respondents had questioned the order of the Tribunal in the High Court and it has been disposed of in April 2000, cannot be a ground for violating the order pending the disposal of the OA particularly when there was no direction by the High Court for not implementing the order.

(2A)

3. In the circumstances, if the petitioners make a representation for considering their names for re-engagement, the respondent shall consider them for re-engagement from the date their juniors were re-engaged, within a period of 15 days from the date of receipt of the representation. The CP is accordingly disposed of. Notice discharged.

*Shanta S*

(Mrs. Shanta Shastry)  
Member(A)

*Om Rajagopal Reddy*

(V. Rajagopal Reddy)  
Vice Chairman(J)